

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3844/2018

(Arising out of impugned final judgment and order dated 14-07-2017 in CRLA No. 2606/1985 passed by the High Court of Judicature at Allahabad)

ARBIND KUMAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 11-05-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Uday Gupta, Adv.
Ms. Shivani Lal, Adv.
Mr. M.K.Tripathi, Adv.
Mr. Dhiraj Pandey, Adv.
For Mrs. Sarla Chandra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Leave granted.

Tag with Criminal Appeal No.1988 of 2017.

(ANITA MALHOTRA)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER